

**SUPREME COURT OF INDIA**

Dr. K.G. Poovaiah

Vs.

General Manager/Managing Director Karnataka State Road Transport Corporation

C.A.No.12304 of 1996

(A.M.Ahmadii, C.J. and Sujata V.Manohar J.)

16.09.1996

**ORDER**

The Text below is only a summarized version of the order pronounced

Appellant right hand got permanently incapacitated as a result of accident. High Court awarded compensation for Rs. 1,10,000. Appellant sought enhancement of compensation. Supreme Court enhanced compensation to rs. 2, 38,000 considering factors like loss of earning capacity, pain and suffering and other medical expenses of appellant.